

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

7. IA 3534(MB)2024
IN
C.P. (IB)/722(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Samata Nagari Sahkari Patsanstha
Maryadit
Vs
Shri. Sanjay Chandrakant More

Section 95(1), 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Ms. Vinita Shetty, Ld. Counsel for the Applicant/ Resolution Professional present through physical mode.

IA-3534/2024

2. This is an Application filed u/s 99(1) by the Resolution Professional to place on record the Report. The same is taken on record.
3. The Resolution Professional is directed to serve the copy of report to the Personal Guarantor through Registered Post-AD/ Speed Post.
4. The Personal Guarantor is directed to file reply within two weeks from the date of receipt of report after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
5. The Registry is directed to list this IA alongwith the main Company Petition on **23.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)